

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 880
TO BE ANSWERED ON 23.07.2021

Pollution due to Negligence of Private Companies

880. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether pollution in the country is increasing due to the negligence of private companies; and
- (b) if so, the details thereof along with the steps taken/proposed to be taken by the Government to control such pollution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) Industries are expected to establish and operate as per the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. Industries are to comply with stipulated environmental standards prescribed under Environment (Protection) Act, 1986. Those, which do not comply with the norms cause increase in air, water and noise pollution and action for such violations is taken by relevant Competent Authorities such as Central Pollution Control Board (CPCB)/ State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) as per provision of relevant law.

For prevention and control of industrial pollution, the Government has taken various steps like notification of industry specific emission and effluent standards under the Environment (Protection) Rules, 1986 and their enforcement through consent mechanism, regular monitoring, issuance of directions for installation of online effluent and emission monitoring systems for continuous check on pollution levels, categorization of industries based on their pollution potential, issuance of various directions under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986, etc.

The Central Pollution Control Board (CPCB) has identified 17 categories of highly polluting industries, and is carrying out inspection of these industries based on computer generated alerts from Online Continuous Effluent/ Emission Monitoring System (OCEMS) since 2016-17. Industries for inspection are selected on the basis of Short Message Service (SMS) alerts generated from the online monitoring systems.

The State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) issue consent to establish/ consent to operate and authorization to the industries in the States. The SPCBs/PCCs also monitor the compliance of industrial emissions/effluent discharges and other operational activities according to the prescribed standards.

For strengthening monitoring mechanism and effective compliance through self-regulatory mechanism, CPCB has directed all 17 categories of highly polluting industries, GIs of Ganga basin, CETPs, biomedical waste management facilities and common hazardous waste facilities to install Continuous Effluent/ Emission Monitoring Systems for constant vigil on pollution levels.

There are total 4,354 highly polluting 17-categories of industries in the country. Out of which, 3,708 units are operational and 646 are self-closed. Out of 3,708 operational units, 3,386 units are complying with the prescribed environmental standards and 322 units are non-complying. Show-cause notices to 190 units and closure directions to 88 units were issued for non-compliances. Legal actions were initiated against 6 units State-wise status of 17 categories of highly polluting industries is **Annexed** .

Further, in compliance to NGT order non-compliances observed during compliance verification / inspection are subjected to environmental compensation with the provision of NGT Act 2010 by CPCB/SPCBs/ PCCs

ANNEXURE

Annexure referred in reply to the Lok Sabha Unstarred Question No. 880 due for answer on 23.07.2021 regarding 'Pollution due to Negligence of Private Companies'

Compliance Status of 17 Category of Industries (as received from SPCBs/PCCs)										
Sl. No.	SPCB/PCC	Total no. of industries	No. of industries closed by their own	No. of industries operational	No. of industries complying with environmental standards	No. of industries non-complying with environmental standards	No. of industries against which action is taken for non-complying with environmental standards			
							Show cause notice issued	Closure directions issued	Legal cases filed	Action under process
1	Andaman & Nicobar	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	282	23	259	243	16	1	0	1	14
3	Arunachal Pradesh	5	0	5	5	0	0	0	0	0
4	Assam	51	11	40	36	4	2	2	0	0
5	Bihar	43	26	17	17	0	0	0	0	0
6	Chandigarh	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	163	20	143	137	6	5	1	0	0
8	Daman & Diu	4	0	4	4	0	0	0	0	0
9	Delhi	0	0	0	0	0	0	0	0	0
10	Goa	4	0	4	4	0	0	0	0	0
11	Gujarat	517	76	441	344	97	72	24	0	1
12	Haryana	174	8	166	161	5	0	1	0	4
13	Himachal Pradesh	21	2	19	19	0	0	0	0	0
14	Jammu and Kashmir	55	0	55	52	3	3	0	0	0
15	Jharkhand	81	2	79	54	25	13	1	0	11
16	Karnataka	246	47	199	184	15	2	12	0	1
17	Kerala	25	5	20	20	0	0	0	0	0
18	Lakshadweep	0	0	0	0	0	0	0	0	0
19	Madhya Pradesh	96	5	91	88	3	1	0	1	1
20	Maharashtra	506	32	474	434	40	29	11	0	0
21	Manipur	0	0	0	0	0	0	0	0	0
22	Meghalaya	23	1	22	21	1	1	0	0	0
23	Mizoram	0	0	0	0	0	0	0	0	0
24	Nagaland	0	0	0	0	0	0	0	0	0
25	Odisha	186	43	143	126	17	14	3	0	0
26	Puducherry	7	3	4	4	0	0	0	0	0
27	Punjab	98	22	76	71	5	5	0	0	0
28	Rajasthan	161	12	149	129	20	17	2	0	1
29	Sikkim	1	0	1	0	1	0	1	0	0
30	Tamil Nadu	239	41	198	194	4	0	1	0	3
31	Telangana	329	37	292	274	18	0	14	4	0
32	Tripura	5	0	5	4	1	0	1	0	0
33	Uttar Pradesh	855	196	659	646	13	6	5	0	2
34	Uttarakhand	46	0	46	42	4	4	0	0	0
35	West Bengal	131	34	97	73	24	15	9	0	0
Total		4354	646	3708	3386	322	190	88	6	38